



**LEGISLATIVE ASSEMBLY
NATIONAL CAPITAL TERRITORY OF DELHI
OLD SECRETARIAT, DELHI 110 054**

SESSION REVIEW

FIRST SESSION - FOURTH PART (14.09.2020)

SUMMONS

Summons for the Fourth Part of First Session of the Seventh Legislative Assembly of NCT of Delhi were issued to the Hon'ble Members on 07.09.2020.

DURATION OF THE SESSION

The Fourth Part of First Session of the Seventh Assembly commenced on 14 September, 2020 and was adjourned **SINE-DIE** on the same day by the Hon'ble Speaker.

The Business conducted by the House during the Fourth Part of First Session is summarized below.

HOMAGE

The House paid homage and observed two minute silence on:

1. Army Personnel who were killed in action at the border with China in Ladakh.
2. Passing away of Sh. Pranab Mukherjee, former President of India.
3. Passing away of Sh. Swaroop Chand Rajan, former Hon'ble Member.
4. Passing away of Sh. Mahendar Yadav, former Hon'ble Member.
5. Passing away of Sh. Balbir Singh, former Hon'ble Member.

APPRECIATION & CONGRATULATORY MESSAGE

The Chair appreciated the efforts of Govt. of India and Delhi Government for dealing with Coronavirus pandemic and prayed for early recovery of the patients.

The Chair also greeted the House on "Hindi Divas" and stated that all should take a pledge for increasing the use of Hindi. The Chair congratulated Shri Raaj Kumar Anand, Hon'ble Member on his Birthday.

INFORMATION

The Chair informed that Shri Manish Sisodia Hon'ble Deputy Chief Minister was indisposed and Shri Satyendar Jain, Hon'ble Minister would be dealing with the subjects relating to the Hon'ble Deputy Chief Minister during the day.

MATTERS RAISED BY MEMBERS

Special Mention (Under Rule-280): 20 Notices for Special Mention were received for the Session. 13 Members raised matters under Rule-280 with the permission of the Chair and the same have been referred to the concerned Departments for furnishing replies to the Hon'ble Members within 30 days.

SHORT DURATION DISCUSSION (UNDER RULE-55)

Shri Saurabh Bharadwaj, Hon'ble Member initiated discussion on *"the steps taken by the Delhi Government of tackle the Covid-19 pandemic which was made possible due to the co-operation of Doctors, Nurses, Para-medical staff, Revenue Department, Civil Defence Volunteer, NGOs, RWAs etc. and the Government of India"*. 08 Members including Ms. Rakhi Birla, Hon'ble Deputy Speaker, Shri Ramvir Singh Bidhuri, Hon'ble Leader of Opposition participated in the discussion. Shri Satyendra Jain, Hon'ble Minister replied to the discussion. Hon'ble Chief Minister also made a brief statement on it.

RESOLUTION

Shri Raghav Chadha moved the following Resolution on the issue of eviction of 48,000 inhabitants of JJ Clusters in Delhi with the leave of the House.

"The Legislative Assembly in its sitting on 14.09.2020 resolves that :

In the midst of a raging pandemic, there should be no eviction whatsoever, as such displacement will only exacerbate the prevailing situation and put at risk the lives, health, safety and security of the lakhs of inhabitants of the JJ clusters in peril.

Prior Rehabilitation must precede any attempts at eviction of these residents or demolition of their houses. This is the minimum guarantee held out by our Constitution, especially Article 21.

All authorities and agencies whether of the central government or the state government must work in unison and in tandem to ensure that the interests of the residents of 48,000 households is given the due protection in accordance with law"

06 (six) Member including Shri Ramvir Singh Bidhuri, Hon'ble Leader of Opposition were participated in the discussion. Hon'ble Chief Minister also made a brief statement.

The Resolution was put to vote and adopted by voice-vote.

PAPERS LAID

05(five) Papers were laid on the Table of the House by Shri Satyendar Jain, Hon'ble Minister during the Session as follows:-

- i. Annual Report of the Delhi Technology University (DTU) for the year 2018-19 (English Version)
- ii. Annual Report of Delhi Electricity Regulatory Commission (DERC) for the year 2017-18 (Hindi & English Version)
- iii. Annual Accounts of Delhi Electricity Regulatory Commission (DERC) for the year 2018-19 (Hindi, English, Punjabi & Urdu Version).
- iv. Notification No. F.3(596)/Tariff/DERC/2019-20/6641/047 dated 02.06.2020 regarding Delhi Electricity Regulatory Commission (Business Plan) Regulations, 2019 in Delhi Gazette (Extra-Ordinary, Part-III) (Hindi & English Version).
- v. Notification No. F.3(551)/Tariff-Engg./DERC/2018-19/6195/049 dated 02.06.2020 regarding Delhi Electricity Regulatory Commission (Power System Development Fund) Regulations, 2019 in Delhi Gazette (Extra-ordinary, Part-III)(Hindi & English Version).

LEGISLATION

Shri Satyendar Jain, Hon'ble Minister introduced **“The Delhi Goods & Services Tax (Amendment) Bill, 2020”** (Bill No. 03 of 2020).

The Bill was considered, put to vote and adopted by voice-vote
